

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**Compensation Application No.150 of 1999**

**In the matter of:**

**Wasan Exports Pvt. Ltd.**

**...Applicant**

**Vs.**

**Canara Bank & Ors.**

**...Respondents**

**Appearance:** Mr. Kshitij Maheshwari, Advocate for the Applicant.

Ms. Khushboo Aggarwal, Advocate for Respondent  
No.1.

Mr. Jitender Singh, Executive of Respondent No.2.

**01.08.2019**

Today, the case is listed for cross-examination of the Respondents' witness.

An application for adjournment has been moved on behalf of Counsel for the Applicant on the ground that the main Counsel is out of India, so, he is unable to attend the Court today. Request for adjournment is not objected to by the parties.

As prayed, list the case for cross-examination of the Respondents' witness on 9<sup>th</sup> August, 2019.

**[Peeush Pandey]  
Registrar**